N O T I C E

In Partial modification to the Judicial Assignment at the **Aurangabad Bench**, which has come into effect from 06.06.2022 (Partially modified w.e.f. 07.06.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 13.06.2022 :**

Sr. No	Sitting	Assignment
1	The Hon'ble Shri Justice **R. V. GHUGE** AND The Hon'ble Shri Justice **ANIL L. PANSARE** **(COMMERCIAL APPELLATE DIVISION BENCH)**	For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions of even years. (B) Civil Public Interest Litigations. (C) Letters Patent Appeals. (D) Contempt Petitions. (E) Direct and Indirect Tax Appeals. (F) Civil Writ Petitions arising out of Tax Laws.
2	The Hon'ble Shri Justice **C. V. BHADANG** **AND** The Hon'ble Shri Justice **SANDIPKUMAR C. MORE**	For admission, hearing, order matters and applications therein : (A) First Appeals. (B) Family Court Appeals. (C) Civil Writ Petitions of odd years. (D) Civil Writ Petitions arising out of orders passed by the Central Administrative Tribunal and the Maharashtra Administrative Tribunal for admission and final hearing irrespective of the year of filing. (E) Civil matters of Division Bench not assigned to other Courts.
3	The Hon'ble Shri. Justice **SARANG V. KOTWAL** **AND** The Hon'ble Shri. Justice **B. P. DESHPANDE**	For admission, hearing, order matters and applications therein : (A) Criminal Appeals. (B) Criminal Contempt Petitions. (C) Criminal Public Interest Litigations. (D) Applications under Section 482 of Cr.P.C. and Criminal Writ Petitions. (E) Criminal matters of Division Bench not assigned to other Court.

4	The Hon'ble Shri Justice **S. G. MEHARE**	For admission, hearing, order matters and applications therein: (A) Regular and Anticipatory Bail Applications. (B) Applications for cancellation of Bail, relaxation or modification of Bail. (C) Criminal Revision Applications. (D) Criminal matters not assigned to other Courts.
5	The Hon'ble Shri Justice **S. G. DIGE**	For admission, hearing, order matters and applications therein: (A) All First Appeals.

N O T E

A) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by **Hon'ble Shri Justice R. V. Ghuge** is allowed before the Division Bench presided over by **Hon'ble Shri. Justice C. V. Bhadang** and vice versa.

B) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by **Hon'ble Shri Justice Sarang V. Kotwal** is allowed before the Division Bench presided over by **Hon'ble Shri. Justice C. V. Bhadang.**

C) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri. Justice Mangesh Patil** is allowed before the Court presided over by **Hon'ble Shri. Justice S. G. Mehare** and vice versa.

D) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri. Justice N. B. Suryawanshi** is allowed before the Court presided over by **Hon'ble Shri. Justice S. G. Dige** and Vice Versa.

By Order,

High Court, Appellate Side)
Bombay.)
Date : 8th June 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)